

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **05.04.2021 at 2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : MA/75/2020 in CP/936/IB/2019 in CP/507/2017  
NAME OF PETITIONER : State Bank Of India  
NAME OF RESPONDENT : V. Mahesh & 3 Ors (In the matter of Diamond Engg)  
SECTION : 60(5) of IBC

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IA/MA/IBA/TCP/TCA/CP/CA No : IA/687/2020 IN MA/936/2019 IN CP/507/IB/2017

NAME OF PETITIONER : B. Kumaresan  
(M/s. Diamond Engineering Chennai Pvt. Ltd)

NAME OF RESPONDENT : State Bank of India & 2 Ors

SECTION : Sec 60(5) Of IBC

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IA/MA/IBA/TCP/TCA/CP/CA No : IA/890/IB/2020 IN MA/75/2020 IN MA/936/2019 IN CP/507/IB/2017  
NAME OF PETITIONER : Axis Bank Ltd  
NAME OF RESPONDENT : State Bank Of India & 4 Ors  
(Diamond Engineering Chennai Pvt Ltd)  
SECTION : Sec 60(5) Of IBC 2016

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20 MA/75/2020 IN MA/936/IB/2019 in CP/507/2017  
21 IA/687/2020 IN MA/936/2019 IN CP/507/IB/2017  
22 IA/890/IB/2020 IN MA/75/2020 IN MA/936/2019 IN CP/507/IB/2017

## **ORDER**

Ld. Sr. Counsel Mr. E Om Prakash for Applicant, Ld. RP Mr. V. Mahesh and Ld. Counsel for R2 to R4 Mr. T.K. Bhaskar are present through video conferencing mode in the matter of MA/75/2020 IN CP/936/IB/2019 in CP/507/2017.

It is brought to the notice of this Tribunal that pursuant to the approval of the Resolution Plan by this Tribunal on 30.09.2019, the Resolution Plan is yet to be implemented and in the circumstances, as a consequence of the same, these Applications have been filed.

It is also further represented that Axis Bank Ltd., has also filed an Application in IA/1266/2020 which has not been listed in the Cause List, today. Ld. RP also brings to the notice of this Tribunal that pursuant to the Order passed by this Tribunal directing the RP to convene a meeting of the Implementation Committee and with regard to the same a status report has also been filed before this Tribunal as early as February 2020, however, the said Report is not available as of now on record before this Tribunal.

Further, regarding further filing, it is also represented that the filing has been done by the RP in December 2020 and the said filing is also not available on record before this Tribunal. In the circumstances, this Tribunal is of the view that, each of the parties should be given an opportunity to file the compilation of their own documents and pleadings which has to be complied and filed within a period of ten days' from today before this Tribunal so that this matter can be taken up to right earnest and disposed off, accordingly.

Let the parties file their respective compilations containing only their pleadings and typed set of documents filed before this Tribunal. Parties are also directed to make available in advance not less than ten days' before the date of hearing their respective compilations to the other side.

Let IA/1266/2020 be also posted along with these three matters.

Let the matters be posted on **27.04.2021.** \

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)

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